

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

GOVERNMENT ORDER NO:- 16717-JK (LD) of 2023

DATED:- 08- 12 - 2023

Sanction is hereby accorded to the appointment of Sh Rohit Chadgal, JKPS 125853 DYSP of CID SB Hqrs Jammu as Officer In charge Litigation (OIC) in case WPC No. 112/2017 titled Mohammad Taj S/o Mir Hussain R/o Sanai, Tehsil Surankote District Poonch V/s State of J&K and Ors including contempt petition, if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal or any other forum

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-
(Achal Sethi)

Secretary to Government

Dated: 08.12.2023

No:- LAW-OIC/32/2023

Copy to the:-

1. Learned Advocate General, J&K.
2. Financial Commissioner (Additional Chief Secretary), Home Department.
3. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
4. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
5. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
6. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
7. Chief Prosecuting Officer For Spl. Director General CID Jammu.This is with reference to his letter no. CID/legal/WP No.112/2017/23/2058 dated 06.12.2023)
8. Director Litigation , Srinagar/ Jammu.
9. Assistant Law Officer concerned
10. Officer In Charge Litigation(OIC).
11. Private Secretary to Chief Secretary for information of Chief Secretary.
12. Private Secretary to Secretary Law.
13. Incharge Website.
14. Government Order file.
15. Concerned file.

(Reyaz Ali Bhat)

Assistant Legal Remembrancer



Reyaz Ali Bhat
08.12.23